

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

COURT-I
(through hybrid mode)

Item No. 2

**CA No. 130/23, 131/23, 157/23
and
CP No. 47/Chd/Pb/2023**

IN THE MATTER OF:-

Ajit Singh

...Petitioner

Versus

Pure Drinks (Calcutta) Ltd. & Ors.

...Respondent

Under Section: 241-242, CA, Rule 11 of NCLT

Order delivered on 31.01.2024

CORAM:

**SH. L.N. Gupta
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

for Petitioner in main CP, Respondent in CA No.131/2023 : Mr. Amit Agrawal, Advocate

for Respondent No.2 in main CP. : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocates

For Unique Estate Development Company Ltd., Sandeep Raheja, Durga Sandeep Raheja and Aditi Sandeep Raheja. : Mr. Viren Sharma, Advocate

For Respondent No.1 in main CP and Applicant in CA Nos.130/2023 and 131/2023 : Mr. Aashish Chopra, Senior Advocate with Ms. Nitika Sharma and Mr. Tarang Gupta, Advocates

ORDER

Learned Senior Counsel-Mr. Anand Chhibbar is directed to file the amended memo of parties in pursuance of the order dated 17.01.2024. Learned Senior Counsel for the petitioner in the main petition-Mr. Anand Chhibbar sought clarification with regard to the continuance of the interim order dated 02.08.2023. Since certain orders

in this matter have already been passed on 17.01.2024 by the previous Bench, as opined by Hon'ble Member (T) let the matter be placed before the same Bench for further hearing.

Accordingly, a request be sent to the Hon'ble President for constitution of the Special Bench comprising Member Judicial (Sh. Harnam Singh Thakur) and Member Technical (Sh. Subarta Kumar Dash) for further consideration of the matter.

Sd/-
(L.N. GUPTA)
MEMBER (T)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)